

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/1866/2020**

This the 27th day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Abdul Aziz Bhat, S/o Abdul Rahim Bhat, R/o Shalteng, Ghalib Abad, Srinagar,  
Age 57 years.

.....Applicant

(Advocate:- Mr. I A Parray -Not Present)

**Versus**

1. J&K State Industrial Development Corporation Limited (SIDCO) through its  
Managing Director, Srinagar and another..

.....Respondents

(Advocate: Mr. Amit Gupta, learned D.A.G.)

**ORDER**

**[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

This TA (T.A. No. 62/1866/2020) arises out of SWP No.1474/2018, wherein relief is claimed against J&K State Industrial Development Corporation Limited (SIDCO). This Tribunal does not have jurisdiction in respect of the employees of SIDCO. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Manish/Shashi/Arun*

